

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 319 OF 2019 IN
DFR NO. 405 OF 2019

Dated: 28th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Raichur Sholarpur Transmission Company Limited **Appellant(s)**
Versus
Power Grid Corporation of India Limited & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Jaideep Gupta, Sr. Adv.
Mr. Rakesh Sinha
Mr. Samrat Sengupta
Mr. Debayan Ghosh
Ms. Sachi Dubey

Counsel for the Respondent(s) : Mr. Sandeep Bajan
Ms. Aakanksha Nehta for R-23/MSEDCL

ORDER

(IA NO.139 OF 2019 - FOR URGENT LISTING)

Heard the learned senior counsel, Mr. Jaideep Gupta, appearing for the Appellant.

The learned senior counsel appearing for the Appellant, at the outset submitted that, the instant application has been filed by the Appellant on the ground of urgent listing.

Further, he submitted that, in the light of the statement made in para nos. 1 to 5 of the instant application, the same may kindly be accepted and the instant case may kindly be listed for admission in the interest of justice and equity.

The submissions of the learned senior counsel appearing for the Appellant, as stated supra, are placed on record.

In the light of the submission of the learned senior counsel for the Appellant and after perusal of the statement made in para nos. 1 to 5 of the application showing urgency in the matter, the same are accepted. Accordingly, IA is allowed.

DFR NO. 405 OF 2019

Registry is directed to post the matter for admission on **30.01.2019** subject to removing the office objections by the Appellant.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member